

IN THE HIGH COURT OF JHARKHAND, RANCHI

W.P.(S) No. 635 of 2012

Braj Kishore Mahto

..... Petitioner

-- Versus --

State of Jharkhand and Others

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- Mr. Anoop Kumar Mehta, Advocate

For the State :- Mr. Amitesh Kumar Geasan, Advocate

13/26.03.2021 Heard Mr. Anoop Kumar Mehta, the learned counsel for the petitioner and Mr. Amitesh Kumar Geasan, the learned counsel for the respondent State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

A.C. to Mr. Saboo, the learned State counsel seeks adjournment.

Let this matter appear on 16.04.2021.

(Sanjay Kumar Dwivedi, J)

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